

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
Appeal No. 209 of 2012**

**Dated : 28<sup>th</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**West Central Railway ... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & Ors.  
...Respondent(s)**

**Counsel for the Appellant(s): Mr. R.V. Sinha  
Mr. A.V. Singh  
Counsel for the Respondent(s): Mr. C.K. Rai  
Mr. Ravin Dubey for R.1  
Mr. Manoj Dubey for 3 Discoms**

**ORDER**

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 22.03.2013 after serving copy on the other side.

Post the matter for hearing on **02.04.2013.** In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**  
ts/vs

**(Justice M. Karpaga Vinayagam)  
Chairperson**